

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO.321**  
TO BE ANSWERED ON 25.02.2016

**PERFORMANCE OF MGNREGS**

**321. SHRI RAVINDRA KUMAR PANDEY:**  
**SHRI SUSHIL KUMAR SINGH:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether a conference regarding the implementation and performance of ongoing/pending projects under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) was recently held in the country, if so, the details thereof;
- (b) the details of the steps taken for evaluation of works done under MGNREGS in the country, State/UT-wise;
- (c) the details of the funds allocated and utilised for implementation of MGNREGS in the country during the last three years and the current year, State/UT-wise including Jharkhand and Bihar;
- (d) whether complaints regarding corruption in MGNREGS have been received by the Government during the said period, if so, the details thereof, State/UT-wise; and
- (e) whether any physical verification has been made by the Government for smooth implementation of the scheme in the country, if so, the details thereof, State/UT-wise including Bihar and Jharkhand?

**ANSWER**  
**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT**  
**(SHRI SUDARSHAN BHAGAT)**

(a): No, Madam.

(b): The Ministry has established a comprehensive system of monitoring and review mechanism for Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). The evaluation of works under MGNREGA is regularly done in the Performance Review Committee meetings, Video conferences and weekly meetings. State specific reviews of States are also undertaken from time to time. Officers of the Ministry and National Level Monitors also visit various districts to oversee the performance of MGNREGA.

(c): MGNREGA is a demand driven programmes hence no State/UTs- wise allocation of fund is made. Details of amount released and expenditure under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in States/UTs including Jharkhand and Bihar during the last three years and the current year is indicated in **Annexure-I**.

(d): The Ministry, under MGNREGA receives complaints of irregularities including diversion of funds, embezzlement of funds, less/non-payment of wages, lack of transparency etc. in many State/UTs. Since the responsibility of implementation of MGNREGA is vested with the State Governments, all complaints received in the Ministry are forwarded to the concerned State Governments for taking appropriate action including investigation, as per law. Detailed instructions by way of Standard Operating Procedure (SOP) for dealing with complaints have also been issued to all States/UTs. The year-wise data of the complaints is not being maintained by the Ministry. The cumulative pendency of the grievances are monitored at the Ministry level. The State and UT-wise details of complaints is at **Annexure-II**.

(e) The Ministry has established a comprehensive system of monitoring and review mechanism for MGNREGA in State/UT including Bihar and Jharkhand. The matter is regularly reviewed in the Performance Review Committee meetings, Video conferences and Regional Review meetings. State specific reviews of States including that of Bihar and Jharkhand are also undertaken from time to time. Officers of the Ministry and National Level Monitors also visit various districts to oversee the performance of MGNREGA. During these reviews, the implementation aspects that need strengthening are identified including the areas for improvement in the quality of assets. The major steps taken by the Government to improve the programme implementation under MGNREGA are given in the **Annexure-III**.

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**Annexure-I referred in reply to part (c) of Lok Sabha Unstarred Question No. 321 dated 25.02.2016**

(Rs. in lakh)

No.	State	Central Release				Total Expenditure			
		2012-13	2013-14	2014-15	2015-16 till 15/02/2016	2012-13	2013-14	2014-15	2015-16 till 15/02/2016
1	ANDHRA PRADESH	321673.59	475049	290314.1	285685.09	512377.61	529342.76	283946.01	310282.55
2	ARUNACHAL PRADESH	6834.19	13852.67	2704.16	4003.96	5346.30	9593.54	3441.52	2492.55
3	ASSAM	53445.67	57349.95	50023.46	50200.77	65153.18	69976.59	50310.65	62006.52
4	BIHAR	122781.45	158070.67	95968.24	102412.26	186045.15	202702.34	108170.99	130875.41
5	CHHATTISGARH	203136.31	144602.31	150570.49	88706.14	222177.87	202397.6	175421.54	89940.75
6	GUJARAT	47440.77	33530.02	35442.93	19416.21	61742.13	48902.62	47121.78	30229.66
7	HARYANA	34935.89	37687.81	16715.29	11839.91	38063.30	38161.54	21647.06	12881.85
8	HIMACHAL PRADESH	36129.50	47797.09	35542.86	35110.49	49611.74	56959.21	40623.27	37746.30
9	JAMMU & KASHMIR	76276.16	60315.73	52171.08	54504.61	85334.76	76971.19	39159.25	52405.69
10	JHARKHAND	80916.84	62143.28	72433.41	96989.31	115236.20	91244.1	102908.13	104634.87
11	KARNATAKA	123193.69	159606.81	171687.07	82278.75	144839.11	206841.31	167569.57	135150.46
12	KERALA	131117.81	127710.93	158758.02	143834.739	141655.91	130056.59	161696.54	147692.55
13	MADHYA PRADESH	161015.37	183982.44	245163.12	224475.73	311078.71	261894.5	280536.8	247045.42
14	MAHARASHTRA	157324.33	115292.02	79951.77	123834.73	217029.49	127467.66	160988.49	146493.54
15	MANIPUR	59023.09	23100	21997.13	16125.52	60008.08	25476.92	26713.59	13411.33
16	MEGHALAYA	22610.82	27106.21	27785.9	22182.56	26589.99	31849.02	30934.71	25496.95
17	MIZORAM	25229.24	24474.27	11141.23	13903.61	29038.56	26037.67	11420.13	15244.15
18	NAGALAND	46012.38	29214.8	11305.27	17707.8	42828.63	29479.9	15781.96	16786.99
19	ODISHA	84797.88	75752.84	103530.34	147941.05	117766.95	128680.21	106892.48	167803.81
20	PUNJAB	11421.27	22615.48	18948.18	24533.37	15769.05	25891.9	21350	27048.59
21	RAJASTHAN	258534.43	205943.32	297609.87	245553.06	327154.86	262961	325186.44	272451.41
22	SIKKIM	7406.51	10684.17	7386.41	7952.72	8134.02	10889.61	7734.68	6092.78
23	TAMIL NADU	354605.42	469021.12	378180.33	547037.47	412128.79	393853.2	391954.05	448146.03
24	TELANGANA			191996	180421.02		5058.52	190374.75	177514.71
25	TRIPURA	76889.88	94366.49	63662.48	135894.19	97102.33	107504.47	82239.49	106689.88
26	UTTAR PRADESH	129202.49	289639.01	251341.4	239393.59	266529.58	346067.61	313908.73	268846.32
27	UTTARAKHAND	26827.10	33000.5	28636.22	43983.134	31185.98	38083.54	31845.33	48144.43
28	WEST BENGAL	339547.96	289438.19	374495.29	444600.69	385087.63	372517.24	401287.47	477579.72
29	ANDAMAN & NICOBAR	1381.49	1918.1	1301.94	1035.72	1300.10	1788.27	904.58	224.65
30	DADRA & NAGAR HAVELI	39.56	NR	NR	NR	NR	NR	NR	NR
31	DAMAN & DIU	NR	NR	NR	NR	NR	NR	NR	NR
32	GOA	241.16	205.86	137.95	246.82	144.81	297.4	457.15	214.74
33	LAKSHADWEEP	117.55	16.93	45.06	11.85	152.74	73.64	70.5	24.10
34	PUDUCHERRY	885.75	879.98	739.69	1292.57	1215.16	1136.83	650.2	813.37
	<b>Total</b>	<b>3000995.55</b>	<b>3274368.00</b>	<b>3247686.69</b>	<b>3413109.44</b>	<b>3977828.72</b>	<b>3860158.50</b>	<b>3603247.84</b>	<b>3582412.08</b>

NR=Not reported

**Annexure-II referred in reply to part (d) of Lok Sabha Unstarred Question No. 321 dated 25.02.2016**

Details of Complaints received under MGNREGA							
No.	State	Misappropriation of funds	Under payment	Wages not paid	Corruption under NREGA	Irregularities (Not specific)	Total
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>	<b>5</b>	<b>6</b>	<b>7</b>	<b>8</b>
1	ANDHRA PRADESH	1	0	0	2	5	8
2	ARUNACHAL PRADESH	0	0	0	0	0	0
3	ASSAM	23	0	2	12	3	40
4	BIHAR	17	74	16	123	19	249
5	CHHATTISGARH	9	23	18	38	6	94
6	GOA	0	0	0	0	0	0
7	GUJARAT	1	0	0	2	12	15
8	HARYANA	55	3	14	16	20	112
9	HIMACHAL PRADESH	20	3	5	3	6	37
10	JAMMU & KASHMIR	0	0	1	0	0	1
11	JHARKHAND	45	6	13	36	40	140
12	KARNATAKA	8	0	6	0	4	18
13	KERALA	4	1	3	4	7	19
14	LAKSHADWEEP	0	0	0	0	0	0
15	MADHYA PRADESH	220	7	44	109	38	418
16	MAHARASTRA	2	4	1	4	3	14
17	MANIPUR	1	1	2	0	8	12
18	MEGHALAYA	0	0	0	0	0	0
19	MIZORAM	0	0	0	0	0	0
20	NAGALAND	3	0	0	0	0	3
21	ODISHA	34	1	20	19	22	95
22	PUNJAB	8	0	1	1	3	13
23	PUDUCHERRY	0	0	0	0	1	1
24	RAJASTHAN	6	1	3	1	8	19
25	TAMIL NADU	7	1	2	4	4	18
26	TELENGANA	3	2	0	0	0	5
27	TRIPURA	3	0	0	1	0	4
28	UTTAR PRADESH	400	26	92	301	362	1181
29	UTTRAKHAND	3	2	5	7	4	21
30	WEST BENGAL	3	5	2	6	1	17
31	SIKKIM	0	0	0	0	1	1
	<b>Total</b>	<b>875</b>	<b>160</b>	<b>250</b>	<b>689</b>	<b>577</b>	<b>2555</b>

## **Annexure-III referred in reply to part (e) of Lok Sabha Unstarred Question No. 321 dated 25.02.2016**

### Major steps taken by the Government to improve the programme implementation under MGNREGA

#### Better planning and asset identification

- An Intensive Participatory Planning Exercise (IPPE) /Mission Antyodaya has been launched in 2569 most backward blocks. This exercise has helped in identifying better quality assets that need to be created.
- For improving convergence with the line departments, and thereby to improve the quality of assets, the State Convergence Plans have been formulated.

#### Improving the quality of works

- The associated outcomes of each work are being recorded before taking up the work, and the same is being measured after completion of the work-thereby bringing in more focus on outcomes.
- Ministry would conduct training of Technical Resource Persons from the States/UTs on different technical aspects of works which can be taken up under the scheme.
- The States/UTs have been asked to deploy State Quality Monitors to inspect the quality of assets created under the Scheme.
- States have been advised to engage technical assistants/barefoot engineers for better technical planning and supervision of works under MGNREG.
- Mobile Monitoring Systems have been introduced in 35000 GPs for better implementation of the scheme.

#### Better transparency, accountability and grievance redressal

- States/UTs have been asked to strengthen Social audits of MGNREGS works in accordance with the provisions of the Audit of Schemes Rules 2011 issued in consultation with the Comptroller and Auditor General of India. In order to support the States to conduct the Social Audits as laid down under the Rules, it has been decided to provide technical assistance of Rs.147 crore under a special Project.
- All States have been requested to set up an independent Social Audit Unit (SAU) and appoint Ombudsman at the district level for grievance redressal.
- The Ministry has established a comprehensive system of monitoring and review mechanism for MGNREGA, which, inter alia, include visits of the Officers of the Ministry and National Level Monitors.
- With a view to avoid bogus attendance and to check instances of tempering and misuse of muster rolls, the e-Muster system has been introduced.

#### Fund management and avoiding delays in payment

- The Ministry has initiated Electronic Fund Management System (e-FMS) which directly credits the wages into the respective beneficiary's accounts using the core banking system. States have been asked to universalise the operationalisation of electronic Fund Management System to ensure smooth flow of funds from the State to the wage seekers and to eliminate delays in payment of wages.